

02-514/91

RC

None for applicant.

Respondent's counsel prays for 2 weeks time to file counter affidavit as a last chance. Time till 20.2.92 is granted.

(20.2.92)

20/2
ENR

h
31.1.92

RC

None for applicant.

Respondent's counsel prays for further time to file counter. As sufficient opportunities have been given for the same, list before the Bench for further directions on 25.3.92.

h
20.2.92.

NUK & AVH

None for applicant
re MC Cherian

h
20/4
Court list filed
or 20/3/92
rej. filed on 27.3.92
pleadings are complete

We have passed to-day an order in OA 220/91 listing 8 of the 36 cases at Sl.No.1 to 36 in to-day's cause list for final hearing on 30.3.92. The other cases mentioned in the cause list are not ripe for hearing. It is not necessary to hear them together until the pleadings are complete. The Registry is directed to list these cases separately as and when pleadings are completed.

Respondents are directed to file reply within 3 weeks with copy to the applicant who may file rejoinder, if any, within 1 week thereafter. List before Registrar on 20.4.92.

h
NUK AVH

10.3.92

h
NUK

Reference order dt 20/2
The case stands
posted before me on 20/3
as per the latest
Order.
Rejoinder filed on
27/3/92 Q

RC

None for the applicants.

Respondents represented through counsel.

As pleadings are complete, list the case before the Bench for final hearing on 26.5.92.

20.4.92.

~~Rejoinder filed
on 27.3.92~~

~~Arrangement made
by the oppn. filed
on 13/4/92~~

92

26-5-92

Mr. C P Menon,
Mr. M C Cheriyan

(Seard.)

Judgement on 29.6.92

m
(Adv't)

26-5-92

82
(S.P.M.)

29.6.92

Order pronounced
in the open Court

m
(Adv't)

82
(S.P.M.)

18